

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 225
TO BE ANSWERED ON 25.11.2024**

SOCIAL SECURITY FOR GIG AND PLATFORM WORKERS

225. SHRI SELVAGANAPATHI T.M.:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Government is considering/creating an inclusive framework for covering social security for gig and platform workers;**
- (b) if so, the details thereof;**
- (c) whether the Government will form a dedicated Committee to take the views of all stakeholders on this;**
- (d) whether the Government has set a target of three months for registering all gig and platform workers on the e-Shram portal; and**
- (e) the details of the benefits that the Government intends to provide to gig and platform workers under social security?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (e): Gig workers and platform workers have been defined for the first time in the Code on Social Security 2020, which has been enacted by the Parliament. Social Security & Welfare related provisions for the gig and platform workers have been mentioned in the Code.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

A Committee comprising representatives from stakeholders has been constituted to suggest inter alia framework for providing Social Security and welfare benefits to gig and platform workers.

An advisory has also been issued by the Ministry of Labour and Employment to aggregators to register themselves and platform workers engaged with them on the e-Shram portal.
